

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2907

ANSWERED ON:24.07.2009

CRITERIA FOR CGHS

Adsul Shri Anandrao Vithoba;Geete Shri Anant Gangaram;Paranjpe Shri Anand Prakash;Wankhede Shri Subhash Bapurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the criteria followed by the Registrar of Cooperative Group Housing Society, Delhi for setting up and run a cooperative group housing society;
- (b) whether the above criteria are being followed by the Registrar of Cooperative Group Housing Society, Delhi;
- (c) whether any complaint have been received by the Government against the Registrar of Cooperative Group Housing Society, Delhi for unilaterally amending and rejecting the bye-laws of any Cooperative Group Housing Society;
- (d) if so, the details thereof and reasons therefore;and
- (e) the action taken / being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a): Registrar of Cooperative Societies (RCS), Delhi has intimated that a Cooperative Group Housing Society may be registered under the Delhi Cooperative Societies (DCS) Act, 2003 as per procedure laid down under Rule 5 of the Delhi Cooperative Rules, 2007. As per Schedule VI of DCS Rules, 2007, a Cooperative Group Housing Society should fulfil the viability norms i.e.
 - (i) there should be minimum sixty members
 - (ii) NOC shall also be required from land allotting agency before registration. Further, a Cooperative Group Housing Society functions under the provisions of DCS Act, 2003 and the Delhi Cooperative Societies Rules, 2007, and their bye-laws.
- (b): Yes, Madam.
- (c)to(e): The information is being collected.